

Revenue Earning from Gulf Flights at Calicut

1029. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the details of net revenue earned from Gulf flights at Calicut Airport during 1994, 1995 and first half of 1996;

(b) whether any representation were received regarding the indiscriminate imposition of users charge on gulf passengers at Calicut Airport; and

(c) if so, the steps taken by the Government to ensure regular charges only on such passengers?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) The details of revenue earned at Calicut airport by Airports Authority of India (AAI) and Indian Airlines Limited (IAL) during the years 1994, 1995 and upto June, 1996 are given below :

(Rs. in crores)

Year	AAI	IAL
1993-94	16.93	26.22
1994-95	19.00	19.52
1995-96 (upto June, 96)	11.98	8.48

(b) and (c). Some representations were received against levy of the "users charges" at Calicut airport.

"Users Charge" is being levied on embarking international passengers at Calicut airport. This amount would be utilised by Malabar International Airport Development Society (MIADS) for payment of interest on the amount raised from the public and Non-Resident Indians (NRIs) for the development of Calicut airport.

Sugar Factories

1030. SHRI UDAYSINGRAO GAIKWAD : Will the Minister of FOOD be pleased to state :

(a) whether letters of intent have been issued in favour of large number of sugar factories in Maharashtra during 1995 and upto June, 1996;

(b) if so, the names of such factories;

(c) whether these Sugar Factories were provided some financial assistance by the State Government earlier so as to commission them;

(d) if so, details thereof;

(e) whether it is a fact that financial assistance to sugar factories has been stopped by the State Government now resulting in their non-commissioning; and

(f) if so, the steps taken by the Government to ensure the expeditious commissioning of above sugar factories?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) and (b). No Letter of Intent has been issued for establishment of a new sugar factory in the State of Maharashtra during 1995 and 1996 (upto June, 1996).

(c) to (f). Does not arise.

Proposal to Acquire New Aircrafts

1031. SHRIMATI VASUNDHARA RAJE : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government propose to acquire some new aircrafts;

(b) if so, the number and details of new aircrafts proposed to be purchased;

(c) the countries or the companies from whom these new aircrafts are proposed to be purchased; and

(d) the cost of these aircrafts?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) to (d). Air India has signed an agreement with the Boeing Airplane company in January, 1995 for acquisition of two B-747-400 aircraft to be delivered in October/November, 1996, at a total cost of Rs. 1137.70 crores. A proposal for acquisition of one more B-747-400 with a probable cost of Rs. 545.40 crores, is under process.

Indian Airlines does not have any proposal to expand its fleet at present.

[Translation]

Licences to Hotels

1032. SHRI PRABHU DAYAL KATHERIA :
KUMARI UMA BHARATI :

Will the Minister of TOURISM be pleased to state :

(a) the present procedure for providing licence for Hotels;

(b) whether the Government propose to simplify the said procedure;

(c) if so, the details thereof; and

(d) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA):

(a) The Department of Tourism do not issue licence to hotels which is a subject of the State/local administration.

(b) to (d). Does not arise.